

CC No. 110/19

CBI VS. V.K. Maheshwari & Ors.

16.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.
None for accused no. 4.

Today the matter is fixed for consideration.

Out of arrayed accused, only accused no. 4 M/s. Ratan Exports and Industries is facing trial in the Court. It was informed by Ld. Counsel for A-4 that a petition challenging the order of charge against the company has been filed before Hon'ble High Court wherein the Court has decided to stay the proceedings. Reader of this court has informed that next date of hearing before the Hon'ble High Court of Delhi is 12.11.2020.

Let the matter be put up for consideration on **23.11.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused no. 4. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/16.09.2020

CC No. 113/19

CBI VS. V.K. Jolly & Ors.

16.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly has been discharged vide order dated 21.01.2015.

A-2 D. K. Malhotra along with Sh. Dhruv Sehrawat Advocate.

Sh. V. K. Kalra Ld. Counsel for A-3 to A-9.

Matter is listed for Prosecution Evidence.

Directions have been received from the Hon'ble High Court of Delhi that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **14.10.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/16.09.2020